

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

103(ND)09

IN THE MATTER OF:

Sh. Lalit Aggarwal &Ors.

Vs.

BSL Buildcon Pvt. Ltd. &Ors.

SECTION

Under Section 397/398

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant

For the Respondent

.....PETITIONER

.... RESPONDENT

Order delivered on 16.07.2018

:
: Mr. Rajinish Sinha, Mr. Jatin S Sethi, Mr. Nikhil, Adv

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner represents that vide diary No. 7263 dated 09.07.2018 directions as given vide order dated 29.05.2018 has been duly complied with. Let a copy of the memo be made available to the learned counsel for the respondents to verify and confirm that all pleadings are completed. In the meanwhile Bench Officer is directed to check for the availability of records as listed in the memo are available in the records of this Tribunal. It is also brought to the notice that in relation to the respondents that their memo will be duly filed with the registry by today itself.

Post the matter for further consideration on 23.08.2018.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)